

**Central Administrative Tribunal
Principal Bench, New Delhi.
OA-3181/2016**

New Delhi this the 22nd day of September, 2016.

**Hon'ble Sh. Raj Vir Sharma, Member (J)
Hon'ble Sh. K.N.Shrivastava, Member (A)**

1. Pramod Kumar Mittal
S/o Late Shri Lajpat Rai Mittal
R/o House No. 283, Block No.6,
Geeta Colony,
Delhi-110031 ... Applicant

(By Advocate : Mr. Mohan S Gupta)

Versus

1. Chief Secretary
Govt. of NCT of Delhi
Delhi Secretariat,
New Delhi-110001.
2. Principal Secretary (Health)
Govt. of NCT of Delhi
Delhi Secretariat,
New Delhi-110001.
3. The Medical Superintendent,
G.B. Pant Hospital,
Delhi Gate,
New Delhi-110092.

.. Respondents

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the applicant on the question of admission. For the relevant period for which he is claiming damages/monitory compensation, the applicant was not holding Civil post. Therefore, this Tribunal lacks jurisdiction to decide this OA. OA is accordingly dismissed at the admission stage.

(K.N. Shrivastava)
Member (A)

(Raj Vir Sharma)
Member (J)

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